

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 206
IA No. 273/JPR/2019
IA No. 331/JPR/2019
IA No. 412/JPR/2019
IA (CA) No. 10/JPR/2023
CP No. 221/241(1)/JPR/2019
Under Section 241(1) of
Companies Act, 2013

In the matter of:

Babu Lal Singaria

...Petitioner

Versus

Om Prakash Singaria & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MS. MADHU SINHA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Amol Vyas, Adv.
For the Respondent : Sandeep Taneja, Adv.

ORDER

Heard Mr. Amol Vyas, Adv. appearing for the Petitioner and Mr. Sandeep Taneja, Adv. appearing for the Respondent.

IA (CA) No. 10/JPR/2023:

This application has been filed for withdrawal of the company petition by the Petitioner. Reply has been filed by the Respondent No.1. List the IA on 07.07.2023.

List the matter along with pending IAs/CAs on 07.07.2023.



(Madhu Sinha)
Technical Member



(Deep Chandra Joshi)
Judicial Member

May 19, 2023

VG